

Sl.No	Name of Creditor	Type of claim	Details of claim received		Details of claim Admitted				Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claims under verification	Remarks, if any	
			Date of Receipt	Amount Claimed	Amount of Claimed admitted	Nature of Claim	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	Bank of Baroda	Corporate guarantee (Borrower: Rolta Private Limited)	01.02.2023	₹ 4,30,89,78,872	₹ 4,30,89,78,872	Unsecured	-	No	3.28%	-	-	-	-	
		Total		₹ 4,30,89,78,872	₹ 4,30,89,78,872									
2	Citicorp International Limited, as Trustee (8.75% Senior Notes due 2023 issued by Rolta Americas LLC)	Principal	27.02.2023	₹ 30,29,46,78,603	₹ 30,29,46,78,603	Unsecured	-	No	95.08%	Refer Note MS-1	₹ 7,30,09,23,203	-	-	
		Interest		₹ 23,13,77,69,013	₹ 15,83,68,45,809									
		Total		₹ 53,43,24,47,621	₹ 46,13,15,24,412							₹ 7,30,09,23,203		
		Refer Note		₹ 9,91,15,85,767	₹ 9,91,15,85,767						Refer Note MS-2	-	-	-
3	DB Trustees (Hong Kong) Limited, as Trustee (10.75% Senior Notes due 2023 issued by Rolta LLC)	Principal	15.09.2023	₹ 7,94,78,89,707	₹ 6,94,48,93,282	Unsecured	-	No	12.59%	-	₹ 1,00,30,06,445	-	-	
		Interest		₹ 17,55,94,75,474	₹ 16,55,64,69,029						₹ 1,00,30,06,445	-	-	
		Total		₹ 8,11,25,76,054	₹ 6,94,48,93,282						₹ 1,00,30,06,445	-	-	
		Refer Note		₹ 8,11,25,76,054	₹ 8,11,25,76,054						₹ 8,11,25,76,054	-	-	
4	Pinpoint Multi-Strategy Master Fund	2 September Judgement		₹ 5,43,24,06,363	-	-	-	-	-	-	₹ 5,43,24,06,363	-	-	
		2 September to 1st April 21 Interest		₹ 68,22,00,562	-	-	-	-	-	-	₹ 68,22,00,562	-	-	
		Outstanding after partial satisfaction		₹ 6,24,19,43,285	-	-	-	-	-	-	₹ 6,24,19,43,285	-	-	
		Sub total		₹ 1,63,85,37,951	-	-	-	-	-	-	₹ 1,63,85,37,951	-	-	
5	Value Partners Greater China High Yield Income Fund (VPCY)	1 December Judgement Amount	02.02.2023	₹ 31,47,33,961	-	-	-	-	-	-	₹ 31,47,33,961	-	-	
		Post Judgement Interest		₹ 1,95,92,71,912	-	-	-	-	-	-	₹ 1,95,92,71,912	-	-	
		Sub total		₹ 8,69,52,15,197	-	-	-	-	-	-	₹ 8,69,52,15,197	-	-	
		Total		₹ 6,78,68,47,681	-	-	-	-	-	-	₹ 6,78,68,47,681	-	-	
Grand Total				₹ 82,19,52,54,593	₹ 66,99,67,72,313				50.94%		₹ 25,19,82,82,287			

NS- Notes related to mutual set off
 MS- Notes related to amount Not Admitted

Notes
 MS-1. The adjustment on account of pro-rata recovery by Judgment holders against 2019 Notes has been made (Total Recovery ₹5,28,10,254.19) and Interest has been admitted only to the extent of maximum limit of Pro-rata Guarantee mentioned in document dated 31.10.2014.
 MS-2. The adjustment on account of pro-rata recovery by Judgment holders against 2018 Notes has been made (Total Recovery ₹5,28,10,254.19) and an amount of ₹9,91,15,857.67 has been set off against the claim.
 NA-1. RP is unable to consider this claim as the same arises out of securities and the terms of such financial debt provide for appointment of a trustee to act on behalf of the creditors. The trustees in respect of the 2016 Notes and 2019 Notes have filed their claims for the entire issue of 2016 Notes and 2019 Notes respectively.

